

OPEN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH  
A L L A H A B A D

Dated : This 11th day of March, 1996

CCA 42 of 1994  
IN  
O.A. No. 62/94

Quorum: Hon'ble Mr. T.L.Verma JM  
Hon'ble Mr. S. Dayal AM  
- - - - -

1. Kamal Kishore s/o Murari Lal .
2. R/o Vill. Nanoo, District Meerut.
2. Dinesh Mohan Bhardwaj s/o Sheo Kumar Sharma  
R/O Kamlavia Binauli, District Meerut.
3. Mohammad Ikram s/o Mohd. Islam Saifi,  
R/o 580-Shahpeer gate, District Meerut.
4. Narendra Singh s/o Harpal Singh,  
R/O Village Bhabisa, District Muzaffarnagar.

Applicants/Petitioners

C/A R.K.S.Chauhan

VERSUS

Sri R. P. Singh, Acting Project Director,  
Cropping System Research Modipur, Meerut.

- - - - - Opposite Party.  
Respondents

C/R Sri C. S. Singh

ORDER

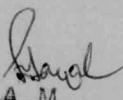
By Hon'ble Mr. T. L. Verma JM

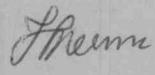
The aforesaid O.A. was filed, seeking direction to the respondents to regularise the services of the petitioners on their respective posts of

Technical Assistants ( T-II-3 )- JE (Civil Work), on which they were working on casual basis. The bench of this Tribunal issued notices to the respondents by order dated 20.1.1994 to show cause within four weeks as to why the case may not be admitted. The order further provided that meanwhile status quo in respect of the applicants shall be maintained. The grievance of the petitioners is that despite of the aforesaid order, ~~respondents~~ having been served on 29.1.1994, services of the petitioners were dispensed with in wilful and deliberate violation of the direction to maintain status quo. The respondents appear and have denied the allegation. It has been stated that the petitioners had of their own left the service, with effect from 1.1.1994 whereas the order breach of which is alleged was passed on 20.1.1994. It was submitted that as the applicants had already been dis-engaged with effect from 1.1.1994, question of violation of the aforesaid direction by dis-engaging them do no arise.

2. On a perusal of averments of para 4 and 5 of the petition itself, we are satisfied that the petitioners were not in service of the respondents on the date interim direction to maintain status quo was passed. It is also <sup>an</sup> admitted fact that the order dated 20.1.1994 was communicated to the alleged Contemnors on 29.1.1994. We are satisfied that there has been no breach of the direction to maintain status quo in respect of the applicants.

3. We, therefore, find no merit in this application and in view of this contempt proceedings are dropped and the notices issued are discharged. There will no order as to cost.

  
A.M.

  
J.M.

Siddiqui